

**Central Administrative Tribunal  
Principal Bench, New Delhi**



**OA No.177/2021  
MA No.205/2021**

**WITH**

**OA No.122/2021  
MA No.140/2021**

Today, this the 28<sup>th</sup> day of January, 2021

Through video conferencing

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. A.K. Bishnoi, Member (A)**

**OA No.177/2021**

1. Ajay Sheoran  
S/o Mr. Rohtash Kumar  
Age 31 years  
R/o House No.124, HTM Colony  
Azad Nagar, Hisar  
Hisar, Haryana-125001.
2. Kuldeep Singh  
S/o Mr. Munshi Pali  
Age 28 years  
Address-38, Krishna Colony  
Near Bhadoria Marriage Home  
Kala Kua, Alwar  
Rajasthan-301001.

...Applicants

(By Advocate: Mr. Rajshekhar Rao and Mr. Ashutosh Ghade)

Vs.



1. Union of India  
through Secretary  
Ministry of Personnel, Public Grievances & Pensions  
Department of Personnel and Training  
North Block, New Delhi-110001. DELHI.
2. Staff Selection Commission  
Through Chairman  
Block No.12, 5<sup>th</sup> Floor  
CGO Complex, Lodhi Road  
New Delhi, Delhi.

## ...Respondents

(By Advocate: Mr. K.M. Singh)

**OA No.122/2021**

1. Ritu Garg  
DOB:21/11/1990  
Father's name: Sudhir Kumar Garg  
Address: 1277 Gaur Cascades  
Raj Nagar Extension, Ghaziabad  
U.P.-201017
2. Vinod Vedwal  
DOB-4/10/1985  
Father name-Ani Lal Vedwal  
Address – WZ – 97, Street No.-3A  
Sadh Nagar Part-1  
Palam Colony  
New Delhi-110045.
3. Gopinath N.  
DOB – 11/12/1987  
Fathers Name – Nanthagopal  
Address-Sree Krishna Bhavan  
Krishna Purathu Lane

Near K.S.R.T.C. Stand  
Perumbavoor, Ernakulam  
Kerala-683542



4. Gaurav Kumar  
DOB – 30.08.1990  
Father's Name-Mukesh Kumar  
Add.-C-14, NSG Society  
Greater Noida  
Uttar Pradesh-201013
5. Puneet Khatri  
DOB – 24/08/1990  
Father's name – Duli Chand Khatri  
Address-K-187, Devi Road  
Kamla Nehru Nagar  
Jodhpur, Rajasthan
6. Pradeep Kumar  
DOB – 27-11-1987  
Father's Name-Late Om Prakash Yadav  
Address-Gali No.-Qtr No.01, Type 3  
Customs Colony, Kanwar-581301.
7. Susheel  
DOB – 18 AUG 1990  
Father's Name- Balraj Singh  
Address-H No.769/21  
Kailash Colony  
Rohtak, Haryana-124001
8. Deepak Chonkar  
DOB-25 Dec 1985  
Fathers Name – Jagdish Rai Chonkar  
House No.2089, Sector-2

HUDA, Rohtak  
Haryana-124001.



9. Jitender Kumar Sharma  
DOB-08 Oct 1990  
Father's name – Shanti Parshad Sharma  
Address – H.No.824, Street No.16  
Hari Vishnu Colony  
Sirsa, Haryana-125055
10. Siddharth Singh  
DOB-26 Nov 1990  
Father's Name – Som Pal Singh  
A-1/59, Chankaya Palce  
PART-1, Pankha Road  
New Delhi-110059.

...Applicants

(By Advocates: Mr. Rajshekhar Rao and Mr. Ashutosh Ghade)

Vs.

1. Union of India  
through Secretary  
Ministry of Personnel, Public Grievances & Pensions  
Department of Personnel and Training  
North Block, New Delhi-110001. DELHI.
2. Staff Selection Commission  
Through Chairman  
Block No.12, 5<sup>th</sup> Floor  
CGO Complex, Lodhi Road  
New Delhi, Delhi.

...Respondents

(By Advocate: Ms. Anushree Kapadia for Shri  
Rajpal Singh)



**ORDER (ORAL)****Justice L. Narasimha Reddy, Chairman:**

By this common order, we propose to dispose of OA No.177/2021 and OA No.122/2021, as common question of facts and law are involved.

2. The Staff Selection Commission issued Notice dated 29.12.2020 proposing to conduct Combined Graduate Level Examination 2020 (CGLE). The age limit stipulated is 18 years as minimum and 27 years maximum, with certain relaxations, in favour of certain categories. The date of reckoning the age limit is stipulated as 01.01.2021. These two OAs are filed challenging the stipulation of the date of 01.01.2021 as the one for reckoning the age limit.

3. The applicants contend that once the CGLE is for the year 2020, the date ought to have been 01.01.2020 and there was no basis for the respondents to skip over to the next year. The applicants further contend that on



account of stipulation of such age limit, they became ineligible to take part in the examination. Reliance is placed upon an OM dated 14.07.1998 issued by the Ministry of Personnel, Public Grievances & Pensions.

4. We heard Shri Rajshekhar Rao for Shri Ashutosh Ghade, learned counsel for the applicants and Shri K. M. Singh and Ms. Anushree Kapadia for Shri Rajpal Singh, learned counsel for the respondents.

5. The issue in both the OAs is very limited, namely, whether the respondents were justified in stipulating the date of 01.01.2021, as the one for reckoning the age limit. It is no doubt true that the examination is being held for the year 2020, and in the normal course, the date of reckoning the age limit is required to be within that year itself. The fact, however, remains that on account of delay in conducting of examination few years ago, it is so happening that the examination referable to a particular year is being held in the next year and that,

in turn, necessitated the stipulation of the date, in the next year.



6. We would have certainly interfered in this matter and granted the relief to the applicant, if the respondents did not conduct any examination referable to each year. Irrespective of the nomenclature of the examination, it was being conducted year after year. It is also a matter of record that candidates who are within limits of age reckoned with reference to 1<sup>st</sup> January of each year are given an opportunity. Not a single year was omitted in this behalf. Once that is done, the applicant should not have any grievance. To be precise, the examination was held with reference to 01.01.2020, the insistence of stipulation of the same date for the present examination also, cannot be countenanced. That would result in a situation where the candidates within the age limits with reference to 01.01.2020, would have an opportunity twice whereas those with age limits referable to 01.01.2021 may lose it altogether.

7. We do not find any merit in the OAs. They are accordingly dismissed.

Pending MAs, if any, shall stand disposed of.

There shall be no order as to costs.



**(A.K. Bishnoi)**  
**Member (A)**

**(Justice L. Narasimha Reddy)**  
**Chairman**

/pj/sunil/rk/vb/